

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76338 of 2016

(On behalf appellant)

(Arising out of Order-in-Original/CCE/Shillong No.08/2016 dated 06.05.2016 passed by Commissioner of Central Excise & Service Tax, Shillong)

**Telecommunication Consultants India Ltd.
& MBL Infrastructures Ltd.**

303, Baani Corporate One, Plot No. 5, Third Floor, Commercial Centre, Jasola, New Delhi-110025.

Appellant

VERSUS

Commissioner of CGST & CX, Shillong

Morellow Compound, M.G.Road, Shillong-793 001.

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75927/2025..

DATE OF HEARING : 16.04.2025

DATE OF DECISION : 16.04.2025

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 16.04.2025, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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